

THE MIZORAM UNIVERSITY (AMENDMENT) ACT, 2007

No. 24 OF 2007

[28th May, 2007.]

An Act to amend the Mizoram University Act, 2000.

BE it enacted by Parliament in the Fifty-eighth Year of the Republic of India as follows:—

1. This Act may be called the Mizoram University (Amendment) Act, 2007.

Short title.

8 of 2000.

2. In the Mizoram University Act, 2000, after section 9, the following section shall be inserted, namely:—

Insertion of new section 9A.

“9A. The Governor of the State of Mizoram shall be the Chief Rector of the University.”

The Chief Rector.